

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1284/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.08.03.2019/NCLAT/UR/298**

**In the matter of:**

Shri Ravinder Kumar Magoo ..... Appellant

Vs.

M/s AMA India Enterprises Pvt. Ltd. & Anr. .... Respondents

Appearance: Mr. Hetish Raj Singh, Advocate for the Appellant.

**11.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 08.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 12.03.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 10.04.2019. It is stated in the Interlocutory Application (IA) that there was a marriage function in the family of the appellant and the appellant and his family had to go to Chandigarh to attend the same. Hence, there is delay of 22 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 12.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar